

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

OA.No.566 of 1995

Between:

Dated:3.3.1998

E.Devadanam

Applicant.

And

The Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad.

Respondent.

Counsel for the applicant : Mr.K.Vinay Kumar

Counsel for the respondent : Mr. D.F.Paul

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER (A)

THE HON'BLE MR. B.S.JAI PARAMESWAR : MEMBER (J)

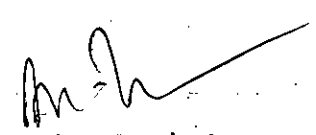
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THE TRIBUNAL MADE THE FOLLOWING ORDER:

Mr. Sastry for Mr. K.Vinay Kumar, for the applicant and
Mr. D.F.Paul, for the respondents.

When the OA was taken up for hearing the learned counsel
for the applicant submitted that he is withdrawing this OA.

In view of the above submission, the OA. is disposed of
as withdrawn. No costs.


Deputy Registrar

Copy to:-

1. The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
2. One copy to Mr. K.Vinay Kumar, Advocate, CAT., Hyd.
3. One copy to Mr. D.F.Paul, SC for Rlys, CAT., Hyd.
4. One duplicate copy.

srr

6/12/98
17/3/98

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED:

3/3/98

ORDER/JUDGMENT

~~M.A./R.A./C.A.NO.~~

.in

D.A.NO.

566/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal ब्रेच/DESPATCH -5 MAR 1998 हैदराबाद न्यायपीठ HYDERABAD BENCH
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